

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

5.

IA 2236(MB)2024
IN C.P. (IB)/386(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **09.05.2024**

NAME OF THE PARTIES:

Icici Bank Ltd

Vs

Vinergy International Pvt Ltd

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Abhishek Anand, Ld. Counsel for the Applicant present.
2. **IA-2236(MB)2024:** This is an application on behalf of resolution professional for Vinergy International Pvt. Ltd. under section 25(2)(e) of the Insolvency and Bankruptcy Code, 2016 to placing on record revised/updated claims of the committee of creditors along with supporting affidavit. The same is taken on records. Accordingly, IA-2236(MB)2024 is **allowed and disposed of.**

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)